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**OFFICE OF THE DISTRICT & SESSIONS JUDGE: HOSHIARPUR**

**ORDER**

In partial modification to this office order bearing endst. No. 10871 dated 24.05.2021 and in view of the instructions contained in letter NO. 1237/Spl.Gaz.II(12-G) dated 04.05.2013, the undersigned shall proceed to avail summer vacations from 08.06.2021 to 30.06.2021, the bail applications/urgent matters (Civil and Criminal) and the Judicial work of the court of undersigned shall be dealt with by Dr. Gopal Arora, Addl. District & Sessions Judge, Hoshiarpur for the period from 08.06.2021 to 15.06.2021.

Furthermore, the bail applications/ urgent matter (Civil and Criminal) and the Judicial work for the period from 01.06.2021 to 15.6.2021 pertaining to the Court of Sh. Jatinder Pal Singh Khurmi, Addl. District & Sessions Judge, Hoshiarpur shall be dealt with by Ms. Neelam Arora, Addl. District & Sessions Judge, Hoshiarpur for the period from 01.06.2021 to 07.06.2021 and thereafter by Dr. Gopal Arora, Addl. District & Sessions Judge, Hoshiarpur for the period from 08.06.2021 to 15.06.2021.

The bail applications/ urgent matter (Civil and Criminal) and the Judicial work pertaining to the Courts of Mrs. Jatinder Kaur, Neelam Arora and Sh. Sandeep Singh Jossan, Addl. District & Sessions Judges, Hoshiarpur and also to the family courts at Hoshiarpur shall be dealt with by Dr. Gopal Arora, Addl. District & Sessions Judge, Hoshiarpur for the period from 08.06.2021 to 15.06.2021 and thereafter by Sh. Jatinder Pal Singh Khurmi, Addl. District & Sessions Judge, Hoshiarpur for the period from 16.06.2021 to 30.06.2021.

The bail applications/ urgent matter (Civil and Criminal ) and the Judicial work for the period from 16.06.2021 to 30.06.2021 pertaining to the Court of undersigned and Dr. Gopal Arora, Addl. District & Sessions Judge, Hoshiarpur, shall be dealt with by Sh. Jatinder Pal Singh Khurmi, Addl. District & Sessions Judge, Hoshiarpur.

It is clarified that the bail applications/urgent matter (Civil and Criminal) triable by the District/Addl. District & Sessions Judge, Hoshiarpur entertained and disposed of by the Vacation Judge during the summer vacations for the period from 08.06.2021 to 30.06.2021 shall itself be treated as entrustment to the said court. The disposed/pending cases be sent to the Server Room for making the necessary entry in the CIS System. It is also clarified that all the pending cases entertained during the abovesaid period be sent to this Court for its entrustment.

In case , the abovesaid Judicial Officers is unable to attend the duty work and happens to proceed on leave in case of emergency or otherwise, the necessary consent of duty work for the said period shall be made by himself/herself, under intimation to this office. It is also ordered that the said Judicial Officer on duty will entertain and dispose of the bail applications/ urgent matter (Civil and Criminal ) and the Judicial work in his/her absence.

(Amarjot Bhatti)  
District & Sessions Judge,  
Hoshiarpur

Endst. No. 11033 Dated 26.5.2021

Copy forwarded to the Registrar General, Punjab & Haryana High Court, Chandigarh for information w.r.t. letter No. 604 Spl. Gaz.II (12G) dated 17.05.2021 and in continuation to this office endst. No. 10871 dated 24.05.2021.

(Amarjot Bhatti)  
District & Sessions Judge,  
Hoshiarpur

Endst. No. 11034-39 Dated 26.5.2021

Copy forwarded in continuation to this office endst. No. 10872-80 dated 24.05.2021 for information and necessary action to:-

1. All the Addl. District & Sessions Judges Hoshiarpur,
  2. The District Attorney, Hoshiarpur,
  3. The President , Bar Association , Hoshiarpur, Dasuya , Mukerian and Garhshankar
- Reader/System Officer of this Court to note.

(Amarjot Bhatti)  
District & Sessions Judge,  
Hoshiarpur